

**IN THE HIGH COURT OF MANIPUR
AT IMPHAL**

PIL No. 25 of 2023

Aribam Dhananjoy Sharma @ Paojel Chaoba; & Ors.

Petitioners

Vs.

State of Manipur; & Ors.

Respondents

**With
MC (PIL) No. 12 of 2023
With
PIL No. 28 of 2023
With
PIL No. 29 of 2023
With
PIL No. 30 of 2023
With
W.P. (C) No. 441 of 2023**

BEFORE

**HON'BLE THE CHIEF JUSTICE MR. SIDDHARTH MRIDUL
HON'BLE MRS. JUSTICE GOLMEI GAIPHULSHILLU KABUI**

06.11.2023

Siddharth Mridul, C.J.:

Mr. M. Rarry, learned Special State Counsel, appearing on behalf of the State of Manipur, has handed-up in Court today a copy of an order dated 05.11.2023 issued by the Commissioner (Home), Government of Manipur; after providing a copy thereof to all the learned counsel appearing on behalf of the petitioners.

At the outset, the State of Manipur is directed to upload on its official website, i.e., www.manipur.gov.in, a copy of all the orders issued in relation to suspension/curbing of mobile internet/data services, internet/data services through VPN in the State of Manipur, expeditiously.

Having heard the learned counsel appearing on behalf of the parties and in view of the express contents asseverated in paragraph 4 of the said order dated 5th November, 2023; the State of Manipur is directed to open and operationalize mobile towers, on a trial basis, in all those District Headquarters which have not been affected by violence and thereafter, if found feasible, extend the services to other areas where the law and order situation, so permits.

It is clarified that even in the Districts that are partially affected by violence, those areas which are not so affected - in the same District - mobile towers shall be operationalized forthwith.

List for compliance on 09.11.2023.

Sandeep

JUDGE

CHIEF JUSTICE